

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No.202/TT/2014

Date: 22.4.2015

To
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval of transmission tariff from COD 31.3.2019 for Asset-1 – Splitting of 400KV Raipur Bus through Bus Sectionalizer into two sections at a point between existing Line Bays of Chandrapur – 1 and Chandrapur – 2 and shifting of Chandrapur – 2 and Chandrapur – 3 Line Bays from section Raipur B to Raipur A under “Split Bus arrangement and Reconfiguration/Shifting of terminating lines at Raipur 400KV S/S” in western region.

Sir,

With reference to petition mentioned above, I am directed to requested you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.6.2015:-

- a. Clarify the discrepancy in the capital expenditure submitted in Auditor's Certificate (dated 28.6.2014), Form – 6 and at Para 7.1 of the instant petition;
- b. Documents in support of Interest Rate and Repayment Schedule (as per Form-9c) of Proposed Loan (2014-15) in case of the instant Asset. Also, if there is any default in the interest payment of any loan ;
- c. Computation of IDC on cash basis (soft copy in excel format) and IEDC capitalized on cash basis for the asset. Also, clarify whether the entire amount of IDC and IEDC has been paid prior to COD;
- d. Detailed breakup of IDC and IEDC capitalized among the elements (i.e. Building, civil work, Sub-station, Transmission Line, PLCC and etc) of the asset covered in the instant petition;
- e. Submit Form-9 (Details of allocation of corporate loans to various transmission elements), Form-12A (IEDC), Form-14 (Other Income as on COD) and Form-15 (Actual Cash Expenditure) for the asset;

- f. Year wise details of liability discharged, corresponding to initial spares procured up to cut off date; and
- g. The working of Effective Tax on Return on Equity as per Regulation 25 while arriving at tariff in the petition. The details of Deferred Tax Liability and its treatment for the period 2014-19.

Yours faithfully,

Sd/-
(V.Sreenivas)
Deputy Chief (Legal)